#### ट्रांसजेंडर्स की दुर्दशा पर एनएचआरसी ने दी राज्य सरकारों को चेतावनी

नई दिल्ली, एएनआइ : ट्रांसजेंडरों की दुर्दशा पर कार्रवाई रिपोर्ट दाखिल करने में विफल रहने पर बेहद नाखुशी जाहिर करते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सभी राज्यों व केंद्र शासित प्रदेशों के मुख्य सचिवों के खिलाफ सख्त कार्रवाई की चेतावनी दी है।

सुप्रीम कोर्ट के अधिवक्ता और मानवाधिकार कार्यकर्ता राधाकांत त्रिपाठी की याचिका पर फैसला सुनाते हुए एचएचआरसी ने 16 जनवरी, 2021 तक रिपोर्ट्स तलब की हैं। राधाकांत त्रिपाठी का आरोप है कि केंद्र, राज्य व केंद्र शासित राज्यों की सरकारों की विफलता के कारण भारत में ट्रांसजेंडरों को जीवन की बुनियादी जरूरतों और सरकार की कल्याणकारी योजनाओं के लाभों से वंचित रखा गया है। सरकारें ट्रांसजेंडरों के अधिकारों की रक्षा करने के लिए सुप्रीम कोर्ट के नालसा फैसले को भी लागू करने में विफल रही हैं।

### ट्रांसजेंडर्स की दुर्दशा पर एनएचआरसी ने दी राज्यों को चेतावनी

की दुर्दशा पर कार्रवाई रिपोर्ट दाखिल करने में विफल रहने केंद्र शासित प्रदेशों के मुख्य सचिवों

नई दिल्ली, एएनआइ : ट्रांसजेंडरों के खिलाफ सख्त कार्रवाई की की हैं। त्रिपाठी का आरोप है कि चेतावनी दी है।

सुप्रीम कोर्ट के अधिवक्ता और पर बेहद नाखुशी जाहिर करते मानवाधिकार कार्यकर्ता राधाकांत हुए राष्ट्रीय मानवाधिकार आयोग त्रिपाठी की याचिका पर फैसला (एनएचआरसी) ने सभी राज्यों व सुनाते हुए एचएचआरसी ने 16 जनवरी. 2021 तक रिपोर्टें तलब

केंद्र. राज्य व केंद्र शासित राज्यों की सरकारों की विफलता के कारण भारत में ट्रांसजेंडरों को जीवन की बुनियादी जरूरतों और सरकार की कल्याणकारी योजनाओं के लाभों से वंचित रखा गया है।

### ट्रांसजेंडर्स की दुर्दशा पर राज्यों को चेतावनी

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#### HINDU (SUNDAY MAGAZINE), Delhi, 10.1.2021

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CIVIL SOCIETY

# 'Our mean something'

It is only through everyday activism, through raising of voices. funding just causes and supporting progressive calls for engagement that we can become an open society, argues columnist and translator Aakar Patel in his new book. An excerpt

n 22 January 2020, a motion was tabled in the European Parliament ... It detailed what the CAA [Citizenship Amendment Act] was about... The resolution said, "The indivisibility of human rights, including civil, political, economic, social and cultural rights, is one of the main objectives of the European Union in its relations with India. From here it laid out the case against the Indian government in such harsh terms as have not been seen by the Ministry of External Affairs (MEA)...

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epidemic. It remains dormant because the actions have ceased at the Indian end ... [In India] Shaheen Bajch was the most prominent site of the protests but it was not the only one. The strength of the movement came from its spread and its numbers and the resolve... In the face of what was by then a nationwide movement, the Modi government deprioritised the NBC from January and the protests and the following the control of Middium. and the resolve... In the face of what was by then a nationwide movement, the Modi government deprioritised the NRC from January... The threats to rid India of Muslims through the NRC went away and the termites and chronology phrasing was never repeated... The government simply stopped talking about the citizenship baws, and Hindutva instead turned to what it usually does when it is angered, violence against other Indians...

The RSS is the civil society of majoritarians.... Its affiliates, the ABVP, the Bajrang Dai, the Durga Valhui are also civil society groups. They do at the campus and neighbourhood level the same lumpen mischief that the ByP does in national politics... The agenda is limited though the damage is limmerse.

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The opposition to them must come from a civil society that pushes back not against them alone, but in favour of a general secu-lar pluralism that our Constitution stands for. It must stand not just against the major-



HINDU

itarianism alone but for the wider liberal constitutional values. This is what must be strengthened. How? To illustrate this let us look at a recent example that touches our leves directly.

On 12 August 2020, the Indian Express reported (Asha workers protest at Jantar Mantar demanding better pay, face FIR?) on the protest of India's six lakth Accredited Social Health workers. Paid C2,000 a month, this group of all-female workers are the ones doing contact tracing of COVID-19, while not been given protective clothing. They had gone on strike to demand better conditions for work. The report. said that they had been booked for unlawful assembly and an FIR filed...

Whom does it benefit that these women are given their rights? All of the nation. We cannot win over COVID-19 if those actually fighting it are saying they are bandicapped in their fight. It is undensible that their cause is just, and their demand is correct. But they are alone, and for asking for their rights they are persecuted by the Indian State.

This is a group that is standing up for its rights town. In



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We, the people From students to minorities to ASHA workers and now farmers, a cross-section of society has been at the forefront of protests on issues ranging from citzenship to better pay to pricing laws. PULKER MODIFIE

systematic, ongoing, and egregious religious freedom violations, as defined by the International Religious Freedom Act.

It wanted Trump to 'impose targeted sanctions on Indian government agencies and officials responsible for severe violation of religious freedom by freezing those individuals' assess and/ or barring their entry into the US ...

India's official response to the report was quite breezy and brisk. It read: 'We reject the observations on India in the USGIRF Annual Report. Its blased and tendentious comments against india are not new. But on this occasion, its misrepresentation has reached new levels. It has not been the second of the control of

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Constitutional space has been given to us. Even if it has been severely restricted ove-critime, it exists. The space needs to be ap-propriated in a way that it has not been, and especially not been by the urban mid-dle class. And it has to be expanded. We have to fury the 'reasonable restrictions', we have to unravel them, and we have to let the true meaning of the fundamental rights shine through.
Progress on rights is inevitable. History is with the progressives: the future is also with us. Conservatives seek to conserve a past that is not possible to hold on to. Change is inevitable and constant, and the arc of the moral universe is headed in the direction of progress on individual rights and dignity. Our task is to basten the arc along on its path towards justice.

Extracted from the Hindu Rashtra: What



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दुर्दशा पर कार्रवाई रिपोर्ट दाखिल सचिवों के खिलाफ सख्त कार्रवाई करने में विफल रहने पर बेहद नाख़ुशी की चेतावनी दी है। जाहिर करते हुए राष्ट्रीय मानवाधिकार

आयोग (एनएचआरसी) ने सभी मानवाधिकार कार्यकर्ता राधाकांत केंद्र, राज्य व केंद्र शासित राज्यों वंचित रखा गया है।

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सुनाते हुए एचएचआरसी ने 16 भारत में ट्रांसजेंडरों को जीवन की जनवरी, 2021 तक रिपोर्ट तलब बुनियादी जरूरतों और सरकार की

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This sort of public hiding on human rights was not something the Indian government has received before. The MEA diplomat abroad is not trained to defend the country against such direct attacks, especially from institutions which it wants to be on the right side of, such as the organs of the European Union... It made the government squirm enough for it to try and block the resolution. What it succeeded in doing was to get the MEPs to rable the motion but agree to a delay on the vote, which Modifeared, correctly, would be in favour of the resolution. This, the Members of European Parliament agreed to, putting off the vote for a session a few weeks down the road, which was then delayed by the COVID-19

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Of course, this is interference in our internal affairs, but we have to accept that we brought it out. The Trump administration has little interest in human rights in India, and as such Modi should have had an easy base. But even the USCIRF chair, Tony Perkins, who was nominated by the Republicans, weighed in against India. What has transpired in the USCIRF will not end with the releasing of the report recommending action against India.

Unless the Modi administration shows great change of direction, India will figure again in next year's report. This will give leverage to the activists and Indian civil scale in the structure, the more likely it is to fragment in the way that is not possible purely through politics locally or through the compromised justice system.

The stronger the pressure there is on the structure, the more likely it is to fragment in its opinion and the less likely it is to fragment in its opinion and the less likely it is for the government to push something through the constitutionalism. No awards are given for it, and on the other hand, the judiciary and the system does not purish earner and of ten even criminal behaviour. The State can for example, harsas activists with bogs:

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In March 2005, the Commission issued a statement encouraging the US State Department of the Compiler of Compiler of the Compiler of the Compiler of the Compiler of Compiler of the Compiler of th



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